NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1026/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.01.2018

NAME OF THE PARTIES: Madhuban Trade Steels Pvt. Ltd.

V/s.

Shree Vaishnay Metal and Power Pyt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

FOR RESPONDENTS

DHURSH MEGHANI

2) GAYATRI RAMCHANDRAN

For Applicant

1] Mx. Sohil Shahilb

C.P. No. 1026/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present. 1.
- The proposed Consent Terms from the side of the Petitioner is placed on record. 2.
- Without prejudice to the Petitioner's rights or liberties as stated in the Consent 3. Terms the Respondent/debtor is directed to place on record their bonafides of possibility of Settlement by making payment on or before 31.01.2018.
- If the Respondent debtor wants to make a counter proposal the same can be 4. accepted and entertained only on payment of installments.
- Matter is now listed for hearing on to 19.02.2018. 5.

Sd/-

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial) 22.01.2018

M.K. SHRAWAT Member (Judicial)

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